जाती है। ऐसी घटनाओं से देश के एक बड़े वर्ग की भावनाएं आहत होती हैं, जो कई बार अप्रिय घटनाओं की वजह भी बनती हैं।

महोदय, ताज्जुब की बात है कि यदि कोई बाघों को बचाने की बात करता है तो उसे social activist कहा जाता है, कोई कुत्तों को बचाने की बात करता है तो उसे पशु प्रेमी या animal lover कहा जाता है, लेकिन यदि कोई गोवंशीय पशुओं को बचाने की बात करता है तो उसे पुराणपंथी, कट्टर या fundamentalist कहा जाता है। कई बार नज़रिए का यह फर्क भी अप्रिय घटनाओं की वजह बनता है। ऐसी घटनाओं को रोकने के लिए तथा इसके मूल, यानी पशु तस्करी को पूरी तरह रोकने के लिए वैधानिक एवं प्रशासनिक प्रतिबंधक उपायों की जरूरत है और कठोर कानून बनाकर उन पर सख्ती से अमल करना जरूरी है।

महोदय, सुप्रीम कोर्ट ने 12 जुलाई, 2016 को सीमा पार पशुओं की बड़े पैमाने पर हो रही तस्करी को लेकर दायर याचिका का निपटारा करते हुए पर्यावरण मंत्रालय को बंग्लादेश में पशुओं की तस्करी की समस्या से निपटने के लिए एक विस्तृत योजना बनाने का निर्देश दिया था। कई बार मांसों को भी इधर-उधर ढोया जाता है, जिनकी पहचान को लेकर भी अप्रिय स्थिति होती है और लोग कानून को अपने हाथ में ले लेते हैं।

महोदय, मेरा सुझाव है कि एक राज्य से दूसरे राज्य में पशु ले जाने के लिए कोई परमिट की व्यवस्था हो, विशेषकर सीमावर्ती राज्यों में। इसके अतिरिक्त जो भी वर्तमान कानून है, उसे पुनः देखा जाए, उसका पुनरीक्षण किया जाए और उसके संबंध में जो बदलाव आवश्यक हैं, वे किए जाएं, धन्यवाद।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

डा. अनिल जैन (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री समीर उरांव (झारखंड): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती रूपा गांगुली (नाम निर्देशित): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

श्रीमती सम्पतिया उइके (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

Protection of small, marginal and tenant farmers in Odisha

SHRI AMAR PATNAIK (Odisha): Sir, with your permission, I would like to raise the issue of protection of small, marginal and tenant farmers.

More than 90 per cent of the, approximately, 38 lakh farmers are small and marginal. Similar situation obtains in many other States too. To remain profitable, most of them supplement their land with another five to six acres from other land owners, taken on oral lease, for which they don't have valid documentation. This inhibits their access to formal credit institutions and leads to their dependence on informal channels of credit which, in large measure, is responsible for the agrarian distress in the States. Banks require proof of land ownership. Similarly, landless farmers and share croppers are not eligible for availing these loans. In line with the Credit Guarantee Fund Trust for micro and small enterprises, launched by the Ministry of Micro, Small and Medium Enterprises, Government of India, and the Small Industries Development Bank of India in August, 2000, in which collateral-free loans up to two crore rupees were available, I propose a Credit Guarantee Fund Trust for agriculture which would provide for 50 per cent credit guarantee on the outstanding term loans, cover landless farmers and also cover irrigation sectors currently excluded under the Mudra Scheme. Besides, agricultural input assistance extended for agricultural, horticultural and annual plantation crops, where crop loss is 33 per cent and above, need to be enhanced from the existing ₹ 6,800 and ₹ 3,500 per hectare to ₹ 10,000 and ₹ 20,000, subject to a minimum assistance of ₹ 2,000 and ₹ 4,000 in rainfed and irrigated land, respectively, under the National Disaster Response Fund, particularly when hit by disaster. Similarly, input subsidy for perennial crops should be enhanced from the existing ₹ 18,000 per hectare to ₹ 30,000 per hectare, subject to a minimum of ₹ 50,000. The unit cost for creation of water resources under the Mission for Integrated Development of Horticulture has been fixed at ₹ 125 per cubic metre as per the guidelines of MIDH, 2014. Now, that needs revision. The State of Odisha, under the leadership of Shri Naveen Patnaik, launched the Farmer Producer Organizations Policy in 2018. Agricultural production clusters are being promoted in 40 tribal blocks of 12 districts for end-to-end solutions from farm debt to the market. I demand that the mandate for the National Cooperative Development Corporation may be expanded to include FPOs and agricultural production clusters, so that they can avail funding from NCDC.

SHRI RAM KUMAR KASHYAP (Haryana): Sir, I associate myself with the matter raised by the hon. Member.

Import of textile items on the textile business

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, the textile industry is facing threat from the import of textile items like T-shirts, silks and other textile items from various countries through Bangladesh which is used as a point to subvert the duty structure